

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

DATE OF HEARING: 17.11.2011

Petition No. 201/2011

Sub: Increase in operation and maintenance expenses on account of wage Revision from 1.1.2007 in respect of NLC-TPS I Expansion (2X210 MW) and impact on capacity charges thereof.

Petitioner : Neyveli Lignite Corporation Limited.

Respondents TANGEDCO, State Power Purchase Co-ordinate Centre, Kerala State Electricity Board and Puducherry Electricity Department

Petition No.202/2011

Sub: Increase in operation and maintenance expenses on account of wage Revision from 1.1.2007 in respect of NLC-TPS-II-Stage II (4X210 MW) and impact on capacity charges thereof.

Petitioner : Neyveli Lignite Corporation Limited.

Respondents TANGEDCO, State Power Purchase Co-ordinate Centre, Kerala State Electricity Board, Puducherry Electricity Department and Transmission Corporation of Andhra Pradesh.

Petition No. 203/2011

Sub: Increase in operation and maintenance expenses on account of wage Revision from 1.1.2007 in respect of NLC-TPS-I (600 MW) and impact on capacity charges thereof.

Petitioner : Neyveli Lignite Corporation Limited

Respondent TANDEGCO

Parties present : Shri N. Rathnasabapathy, NLC

Record of Proceedings

Through these applications, the petitioner Neyveli Lignite Corporation Limited has prayed as under to:

- (i) Take on record the present petitions in respect of the increase in the O & M expenses on account of wage revision and other pay hikes during the period from 2005-06 to 2008-09; and
- (ii) Revise accordingly, the annual fixed charges admitted by the Commission.

2. After hearing representative of the petitioner, the Commission directed to admit the petitions and issue notice to the respondents.

3. The petitioner was directed to serve copy of the petition on the respondents immediately. The respondents may file their reply on affidavit, latest by 21.12.2011, with advance copy to the petitioner. Rejoinder, if any, may be filed by the petitioner, latest by 30.12.2011.

4. The petitions shall be listed for hearing on 5.1.2012

Sd/-
(T. Rout)
Joint Chief (Law)